

Centrally sponsored scheme for primitive tribal groups

1516. SHRIMATI VASANTHI STANLEY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government has any plan to come up with schemes to cater to the needs of the Primitive Tribal Group (PTG) in the country;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) whether Government has any plan to come up with a separate Centrally sponsored schemes for the primitive tribal groups?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) The Ministry of Tribal Affairs has been implementing a 100% Central Sector Scheme *Viz.* "Development of Particularly Vulnerable Tribal Groups (PTGs)" for over all development of Particularly Vulnerable Tribal Groups (PTGs) in 17 States and 1 Union Territory. From the Eleventh Five Years Plan, the Ministry has started funding long-term Conservation-cum-Development (CCD) Plan for entire Plan period, aiming at hamlet/habitat development of PTGs, prepared by each State/UT on the basis of need assessed through baseline survey or other surveys conducted by them. It is a flexible scheme under which States can take up any activity/work connected with the survival, protection and development of PTGs, such as provisions for housing, land distribution, land development, agricultural development, cattle development, income generation programmes, health-care, infrastructure development, social security etc.

- (c) and (d) Do not arise.

Proposal for upgradation of forest villages into revenue village

1517. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of programme being implemented by Government specially for forest villages and its dwellers in the country, particularly Assam for last three years and the current year, State-wise;
- (b) the allocation made, amount sanctioned, released and utilisation made by the State Governments as well as concerned departments for the purpose during last three years and the current year;
- (c) whether Government has proposed for upgradation of forest villages into revenue village;
- (d) if so, the details thereof and criterion fixed, steps taken for this process; and

(e) total number of forest villages upgraded into revenue village till date in the country, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) This Ministry is implementing a programme for development of Forest Villages since 2005-06 for integrated development of forest villages with a view to raise the Human Development Index (HDI) of the inhabitants of the Forest Villages and for provision of basic facilities and services in 2,474 forest villages/habitations spread over 12 States including Assam. Under the programme, funds are released out of Special Central Assistance to Tribal Sub-Plan for infrastructure work relating to basic services and facilities viz. approach roads, healthcare, primary education, minor irrigation, rainwater harvesting, drinking water, sanitation, community halls, etc. for development of Forest Villages. So far this Ministry has released Rs. 65379.04 lakh for the development of these forest villages. The funds released by the Government of India and the utilization reported by the State Governments including Assam is given in Statement (*See below*).

(b) The programme is being implemented due through Forest Development Agencies (FDA) in the State Governments. FDAs are under the administrative control of the Forest Departments of the concerned States. The funds allocated to the State Governments and utilization reported by them is given in Statement (*See below*).

(c) to (e) The programme for integrated development of forest villages being implemented by this Ministry since 2005-06 does not envisage upgradation of forest villages into revenue villages. However, the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, administered by the Ministry of Tribal Affairs for recognition and vesting of forest rights of the forest dwelling Scheduled Tribes and other traditional forest dwellers recognizes the rights of settlement and conversion of all forest villages, old habitations, unsurveyed villages and other villages in forests, whether recorded, notified or not into revenue villages. As per the provisions of the Act and the Rules framed thereunder, the forest right related to conversion of forest villages into revenue villages is to be adjudicated by the Gram Sabha, Sub-Divisional Level Committee and the District Level Committee as per the laid down procedure, like any other forest right specified in the Act. After the enactment of the Act, the Ministry has not received any report regarding the conversion of the forest villages into revenue villages as per the provisions of the Act.

The Ministry has recently issued guidelines on 12.7.2012, *inter-alia* impressing upon all the State/UT Governments to convert all such erstwhile forest villages, un-recorded settlements and old habitations into revenue villages with a sense of urgency in a time bound manner. The conversion would include the actual land use of the village in its entirety, including land required for current or future community uses, like, schools, health facilities, public spaces etc.

Statement*The Funds Released by Government and Utilized by State Governments*

(Rs. in lakh)

Sl. No.	States	2005-06		2006-07		2007-08		2008-09		2009-10	2010-11		2011-12	
		Released	Utilized	Released	Utilized	Released	Utilized	Released	Utilized	Released	Released	Utilized	Released	Utilized
1	Assam	4059.00	3032.86	1817.42	1346.92	0.00	0.00	4696.05	0.00	0.00	0.00	0.00	0.00	0.00
2	Chhattisgarh	4359.00	4359.00	4161.37	4161.37	1034.00	1034.00	0.00	0.00	0.00	1500.00	336.07	1297.18	0.00
3	Gujarat	1979.00	1979.00	1434.38	1421.30	593.62	593.62	0.00	0.00	0.00	1351.96	0.00	0.00	0.00
4	Jharkhand	129.71	129.71	173.87	173.87	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
5	Meghalaya	0.00	0.00	390.71	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
6	Madhya Pradesh	6190.65	6190.65	10472.42	10472.42	2829.00	2829.00	6502.50	4678.50	0.00	0.00	0.00	0.00	0.00
7	Mizoram	202.50	202.50	1317.50	1317.50	190.00	190.00	435.00	435.00	0.00	0.00	0.00	202.50	0.00
8	Odisha	157.14	141.32	133.46	0.00	0.00	0.00	180.00	0.00	0.00	0.00	0.00	0.00	0.00
9	Tripura	0.00	0.00	930.00	930.00	0.00	0.00	558.00	541.14	0.00	0.00	0.00	0.00	0.00
10	Uttarakhand	0.00	0.00	566.96	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
11	Uttar Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	30.00	0.00	0.00	151.14	0.00	0.00	0.00
12	West Bengal	2104.00	2104.00	699.00	621.41	0.00	0.00	2550.00	1430.00	0.00	0.00	0.00	0.00	0.00
TOTAL		19181.00	18139.04	22097.09	20444.79	4646.62	4646.62	14951.55	7084.64	0.00	3003.10	336.07	1499.68	0.00

Note: No funds have been released so far during 2012-13 for Development of Forest Villase.